

HIGH COURT OF KARNATAKA, BENGALURU.

Dated: 18th DECEMBER, 2021

NOTIFICATION

In view of reduction in number of Covid – 19 active cases in the State and normal functioning of Courts, the following portion specified at Clause 1 pertaining to Hearing of Cases in SOP dated 29.10.2021, is hereby withdrawn with immediate effect:

“...xxxx.....The members of the Bar are requested to prefer online mode.”

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL**